

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 3083 of 2011

(Arising out of Order-in-Original No. 86/2011 ST (Commr) dated
30.08.2011 passed by the Commissioner of Central Excise & Service
Tax, Large Taxpayer Unit, Bangalore.)

M/s. Canara Bank,

Executor, Trustee & Taxation Section,
Head Office, BgSE Towers, 51,
1st Cross, J.C. Road,
Bangalore – 560 027.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise & and Service Tax
(LTU),**

JSS Towers, 100 ft Ring Road,
BSK III Stage, Bangalore – 560 085.

Respondent(s)

APPEARANCE:

Ms. Brinda Rameswaran, Chartered Accountant for the Appellant

Mr. M.A. Jithendra, Assistant Commissioner (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 21393 /2025

DATE OF HEARING: 08.09.2025

DATE OF DECISION: 08.09.2025

PER : DR. D.M. MISRA

Learned Chartered Accountant for the appellant
submits that they have availed the Sabka Vishwas (Legacy

Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R BHAGYA DEVI)
MEMBER (TECHNICAL)

Gb/Raja...